

O.A.NO.534/2004

ORDER DATED 29.3.2006

In this case, applicant (Smt.Gunjamati Majhi), wife of the deceased railway employee has claimed for grant of funeral expenses, family pension and other benefits, if any, payable to her after the death of her husband.

The facts of the case in brief are that the applicant's husband died while in service leaving behind the applicant as the sole successor and legal heir. After the death of her husband the applicant filed a claim before the Respondents for grant of funeral expenses, family pension and other terminal benefits, if any, payable by the Respondents in her favour. Without waiting for the reply, the applicant seems to have filed this O.A. for direction to Respondent-authorities for grant of family pension, funeral expenses and other benefits payable to her under the Rules. During pendency of this O.A. it seems that all the amount claimed by the applicant has already been paid, which she has received. Shri R.C.Rath, learned counsel appearing for the Respondents has submitted that the applicant has received all such claims on different dates through various cheques as under:

Sl.No.	Head	Amount	CO7 No. & Cheque No.
1.	P.F.	Rs.1,796/-	CO7 No.096000 dt.11.6.03 Cheque No.CO42983
2.	CGEGIS	Rs.15,963/-	CO7 No.096000027 dt.13.5.03 Cheque No.CO42962
3.	Encashment of leave(for 7 days) LAP)	Rs.690/-	CO7 NO.096000032 dt.20.5.03 Cheque No.CO42962
4	Graduity	Rs.28,778/-	CO7 NO.096000170 dt.06.1.04 Cheque No.08456
5.	Family pension @ Rs.1275 + AR along vide PPO No.ECO/SBP/2003/B-099/PF/034 dated 15.5.2003		
6.	Funeral	Rs.400/- dated 09.11.2004 expenses	

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The applicant has not filed any rejoinder to the aforesaid averments. Having regard to the above averment made by the Respondents in their counter-reply, it appears that there remains nothing more for adjudication. If anything is left out, it is open to the applicant to file a fresh O.A. But since the payment has already been made in favour of the applicant, this O.A. is disposed of for having become infructuous. No costs.

*Banigrahi*  
CHAIRMAN